HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE TWENTY FOURTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 17223 OF 2025

Between:

Mr. Syed Yonus, S/o Syed Mahamood Age. 62 Years, Occ. Agriculture R/o H.No. 3-76, Baharpet, Kosgi Town and Mandal, Narayanpet District, 509 339, Telangana State

...PETITIONER

AND

1. Union of India, Rep. by its Secretary, Ministry of Women and Child Development, Government of India, Shastri Bhawan, New Delhi, 110001.
2. The State of Telangana, Represented by the Principal Secretary for Women Development and Child Welfare, Secretariat, Hyderabad. 500 024.
3. The Chief Secretary, The Office of The Chief Secretary for the State of Telangana, Secretariat, Hyderabad. 500 024.
4. The Commissionerate of Women Development and Child Welfare, , Rep. by its Commissioner, The Office of the Commissionerate of Women Development and Child Welfare, H.N0.8-3-222, Vengalrao Nagar Ammerpet, Hyderabad
5. The District Collector, The Office of the District Collector, Narayanpet Town and District 509 001.
6. The District Welfare Officer, (DWO), The Office of The District Welfare Officer, WCD and SCW, Narayanpet Town and District 509 210.
7. The District Child Protection Officer (DCPO), The Office of the District Child Protection Officer (DCPO), Narayanpet Town and District 509 210.
8. Mr. Mohd. Jaleel, S/o Mohd. Jahangir, Age. 32 Years, Occ. Labor, R/o Room no. 108, Block no. 15, Rajiv Gruhakalpa, Ramaiah guda, Vikharabad Town and District, Telangana State, 501101
9. Misses. Saba Fathima, W/o Mr. Mohd. JaleelAge. 30 Years, Occ. Housewife, R/o Room no. 108, Block no. 15, Rajiv Gruhakalpa, Ramaiah guda, Vikharabad Town and District, Telangana State, 501101.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the in-action of the Respondent No. 1 and Respondent No. 2 for the amendment of the 45 of The Juvenile Justice (Care and Protection of Children) Amendment Rule 2016 by the notification issued in the G.S.R. 678(E) dt. 01/09/2022 with the reference of the rule 31 and 32, which is against the definition of the court defined in section 2 Sub -Section 23 of The Juvenile Justice (Care and Protection of Children) Act, 2015 is illegal, arbitrary and against Articles 14, 19 and 21 of the Constitution of India and consequently repeal the Rule 45 of The Juvenile Justice (Care and Protection of Children) Amendment Rule 2016 by the notification issued in the G.S.R. 678(E) dt. 01/09/2022 with the reference of the rule 31 and 32, which is against the definition of the court defined in section 2 Sub - Section 23 of The Juvenile Justice (Care and Protection of Children) Act, 2015.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the further proceedings of the 45 of "The Juvenile Justice (Care and Protection of Children) Amendment Rule 2016 by the notification issued in the G.S.R. 678(E) dt. 01/09/2022 with the reference of the rule 31 and 32, which is against the definition of the "court" defined in section 2 Sub - Section 23 of "The Juvenile Justice (Care and Protection of Children) Act, 2015.

Counsel for the Petitioner: SRI KALEKAR SUNEEL KUMAR

Counsel for the Respondent No.1: SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.2 to 4, 6 & 7: GP FOR WOMEN & CHILD WELFARE

Counsel for the Respondent No.5: GP FOR REVENUE

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.17223 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Sunil Kumar Kalekar, learned counsel for the petitioner, seeks permission of this Court to withdraw the writ petition with the liberty to the petitioner to file a properly constituted petition.

2. Accordingly, the writ petition is **dismissed as withdrawn** with the liberty prayed for. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-M. NAGAMANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

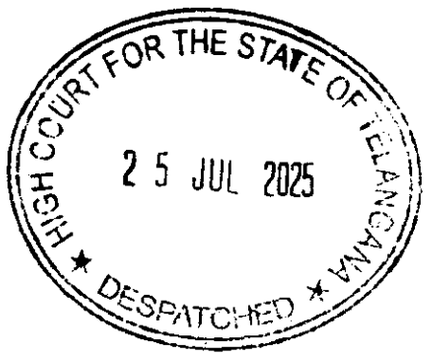
To,

1. One CC to SRI KALEKAR SUNEEL KUMAR, Advocate [OPUC]
2. One CC to SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA, High Court for the State of Telangana at Hyderabad [OPUC]
3. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CCs to GP FOR WOMEN & CHILD WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CD Copies

BSR
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HIGH COURT

DATED:24/06/2025



ORDER

WP.No.17223 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN,

WITHOUT COSTS

11/7/25